

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 49/2020

BANDHUA MUKTI MORCHA, NGO

APPLICANT(S)

VERSUS

RAJEEV KUMAR & ORS.

RESPONDENT(S)

NDOH:- 25.02.2022

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(Ajeeta Dayal Agrawal)  
Sr. Env. Engineer  
(Delhi Pollution Control Committee)

New Delhi:  
Dated: \_\_. 02.2022

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

ORIGINAL APPLICATION NO. 49/2020

BANDHUA MUKTI MORCHA, NGO

APPLICANT(S)

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RAJEEV KUMAR & ORS.

RESPONDENT(S)

ACTION TAKEN REPORT FOR AND ON BEHALF OF DPCC IN  
COMPLIANCE OF THE ORDER DATED 08.10.2021

1. That this Hon`ble Tribunal took up the above referred matter on 08.10.2021 and was pleased to pass the following orders:

*“... Let DPCC take further action in accordance with law in coordination with other authorities, following the due process. We also issue notice to the alleged violators-Respondent herein mentioned in para 1 above. The applicant may serve notice by speed post. DPCC may also serve notice on the said violators so that they have opportunity to put forward their response, if any, before this Tribunal within one month. ....”*

2. That in compliance to the above mentioned orders, DPCC had forwarded the orders of Hon`ble Tribunal dated 08.10.2021 to all the traders/ respondents on 26/10/2021 for appearing before the Hon`ble NGT . A copy of one such order is placed at **Annexure ‘I’**.

3. DPCC had also issued recovery certificates to the concerned SDMs on 02.11.2021 for recovery of Environmental damages @ Rs. 50,000/- each issued on the vendors. One such recovery letter is placed at **Annexure 'II'**.
4. An inspection of both the sites was also conducted by DPCC officials on 11/11/2021 for knowing the latest status of the dust control measures taken on both the sites. Copy of the inspection report is placed at **Annexure 'III'**.
5. Based on the findings of the inspections, a DO letter was written by Member Secretary DPCC to Deputy Commissioner (South East) on 03.12.2021 for ensuring necessary action in the matter. Copy of the letter report is placed at **Annexure 'IV'**.

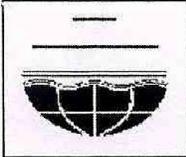
The action taken report may kindly be taken on record.

  
(Ajeeta Dayal Agrawal)  
Sr. Env. Engineer  
(Delhi Pollution Control Committee)

Annexure-I

3

BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/10992

Dated: 26/10/2021

To,

Sh. Chirag,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:-** Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.

Sir,

Please find attached herewith copy of the orders dated 08.10.2021 passed by Hon'ble NGT in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" for necessary action at your end.

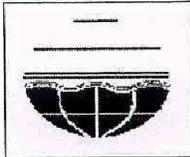
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

4/21

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/10993

Dated: 26/10/2021

To,

**Sh. Rajender,**  
**Badarpur Trader Union,**  
**Plot No. 07, Rori & Sand Market,**  
**Main Mathura Road, Badarpur,**  
**Delhi-110044**

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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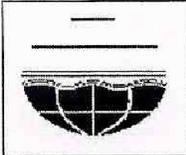
Yours sincerely,

  
**(Ajeeta Dayal Agrawal)**  
**Incharge, (CMC-II)**

**Encl: As above**

5

BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
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F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/10994

Dated: 26/10/2021

To,

Sh. Satender,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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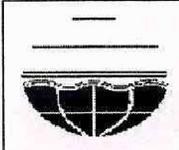
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

6

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/16995

Dated: 26/10/21

To,

**Sh. Pradeep Kumar,**  
**Badarpur Trader Union,**  
**Plot No. 07, Rori & Sand Market,**  
**Main Mathura Road, Badarpur,**  
**Delhi-110044**

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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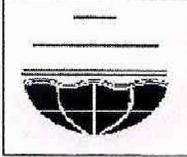
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

7

BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/10996

Dated: 26/10/21

To,

Sh. Mahipal,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:-** Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.

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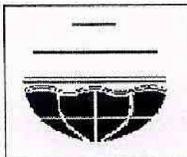
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

8

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 10997

Dated: 26/10/2021

To,

**Sh. Jitender,**  
**Badarpur Trader Union,**  
**Plot No. 07, Rori & Sand Market,**  
**Main Mathura Road, Badarpur,**  
**Delhi-110044**

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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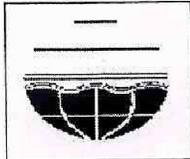
Yours sincerely,

  
**(Ajeeta Dayal Agrawal)**  
**Incharge, (CMC-II)**

**Encl: As above**

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DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 16998

Dated: 26/16/21

To,

Sh. Manoj,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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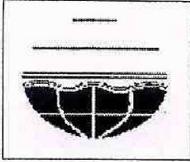
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

10

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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/10999

Dated: 26/10/21

To,

**Sh. Vikrant Kumar,**  
**Badarpur Trader Union,**  
**Plot No. 07, Rori & Sand Market,**  
**Main Mathura Road, Badarpur,**  
**Delhi-110044**

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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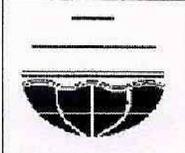
Yours sincerely,

  
**(Ajeeta Dayal Agrawal)**  
**Incharge, (CMC-II)**

**Encl: As above**

11

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/11666

Dated: 26/10/21

To,

Sh. Rajesh Kumar,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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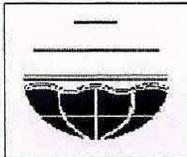
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

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BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 11661

Dated: 26/10/21

To,

Sh. Raj Kumar,  
Badarpur Trader Union,  
Plot No. 07, Rori & Sand Market,  
Main Mathura Road, Badarpur,  
Delhi-110044

**Sub:-** Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.

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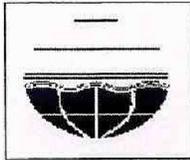
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

13

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/1/06 2

Dated: 26/10/21

To,

**Sh. Pawan Kumar (General Secretary),**  
**Badarpur Trader Union,**  
**Plot No. 07, Rori & Sand Market,**  
**Main Mathura Road, Badarpur,**  
**Delhi-110044**

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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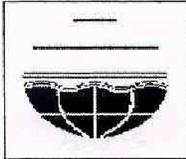
Yours sincerely,

  
**(Ajeeta Dayal Agrawal)**  
**Incharge, (CMC-II)**

**Encl: As above**

14

BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/11663

Dated: 26/16/21

To,

Sh. Rajeev/ Sh. Sunder,  
Plot NO. 1, Village & Post- Pul Pehladpur,  
South-East District,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

15

*BySpeed Post*

	<p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI</b> <b>5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06</b> visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>
---	--

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 11664

Dated: 26/10/21

To,

Sh. Azad,  
Plot NO. 1, Village & Post- Pul Pehladpur,  
South-East District,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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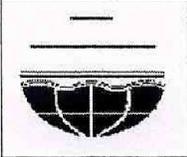
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

16

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 11665

Dated: 26/10/21

To,

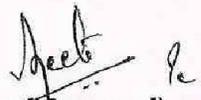
Sh. Raju,  
Plot NO. 1, Village & Post- Pul Pehladpur,  
South-East District,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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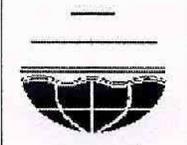
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

17

BySpeed Post



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06**  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 11666

Dated: 26/10/21

To,

Sh. Ashok,  
Plot NO. 1, Village & Post- Pul Pehladpur,  
South-East District,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

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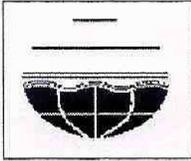
Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above

18

BySpeed Post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/CMC-II/NGT (OA No. 49/2021)/ 11007

Dated: 26/10/2021

To,

Sh. Manoj,  
Plot NO. 1, Village & Post- Pul Pehladpur,  
South-East District,  
Delhi-110044

**Sub:- Orders passed by Hon'ble NGT vide dated 08.10.2021 in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" regarding illegal business of building material and use of heavy machinery like cranes, earth movers, trucks, dumpers, trailers and tractors etc.**

Sir,

Please find attached herewith copy of the orders dated 08.10.2021 passed by Hon'ble NGT in OA No. 49/2021 "Bandhua Mukri Morcha NGO Vs Rajeev Kumar & Ors" for necessary action at your end.

Yours sincerely,

  
(Ajeeta Dayal Agrawal)  
Incharge, (CMC-II)

Encl: As above



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

19

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11024-26

Dated: 02/71/21

To,

The SDM (Sarita Vihar)  
OLD Gargi college building , Lajpat Nagar-IV,  
New Delhi 110024

Annexure-II

**Sub-** Recovery Certificate of DPCC towards Recovery of Environmental Compensation from **Sh. Chirag, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Chirag, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

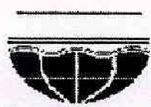
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Chirag, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Chirag, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

20

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11027-29

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Rajender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Rajender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Rajender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Rajender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
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21

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11030-32

Dated: 02/11/21

To,

The SDM (Sarita Vihar)  
OLD Gargi college building , Lajpat Nagar-IV,  
New Delhi 110024

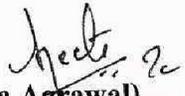
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Satender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Satender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

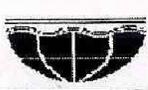
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Satender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Satender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

22

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11033-35

Dated: 02/11/21

To,

The SDM (Sarita Vihar)  
OLD Gargi college building , Lajpat Nagar-IV,  
New Delhi 110024

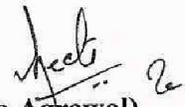
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Pradeep Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Pradeep Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Pradeep Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Pradeep Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
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23

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11036-38

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Mahipal, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Mahipal, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

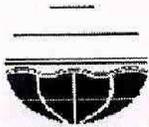
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Mahipal, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Mahipal, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

24

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11039-41

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Jitender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Jitender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Jitender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Jitender, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

25

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021/2021/11042-44

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

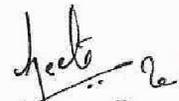
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Manoj, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Manoj, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

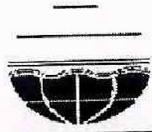
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Manoj, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Manoj, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

26

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11045-47

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Vikrant Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Vikrant Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Vikrant Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Vikrant Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

27

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11648-50

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

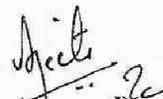
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Rajesh Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Rajesh Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Rajesh Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Rajesh Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

28

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/ 11657-53

Dated: 02/21/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Raj Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Raj Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Raj Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Raj Kumar, Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

29

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/ 110 54-56

Dated: 02/11/21

To,

**The SDM (Sarita Vihar)**  
**OLD Gargi college building , Lajpat Nagar-IV,**  
**New Delhi 110024**

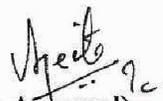
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Pawan Kumar (General Secretary), Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**

Whereas, **Sh. Pawan Kumar (General Secretary), Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

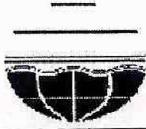
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Pawan Kumar (General Secretary), Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Pawan Kumar (General Secretary), Badarpur Trader Union, Plot No. 07, Rori & Sand Market, Main Mathura Road, Badarpur, Delhi-110044.**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

30

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11057-59

Dated: 02/11/21

To,

**The SDM (Kalkaji)**  
**37, Tughlakabad Institutional Area,**  
**New Delhi 110062**

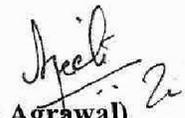
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Rajeev/ Sh. Sunder, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**

Whereas, **Sh. Rajeev/ Sh. Sunder, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

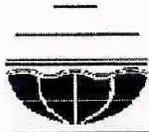
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Rajeev/ Sh. Sunder, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Rajeev/ Sh. Sunder, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

31

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11660-62

Dated: 02/11/21

To,

**The SDM (Kalkaji)**  
**37, Tughlakabad Institutional Area,**  
**New Delhi 110062**

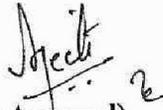
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Azad, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**

Whereas, **Sh. Azad, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/- (Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/- (Rupees Fifty Thousand only) was not submitted.

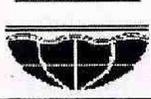
Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/- (Rupees Fifty Thousand only) from **Sh. Azad, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Azad, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

32

F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11063-65

Dated: 02/11/21

To,

**The SDM (Kalkaji)**  
**37, Tughlakabad Institutional Area,**  
**New Delhi 110062**

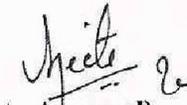
**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Raju, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**

Whereas, **Sh. Raju, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Raju, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** and the same may be remitted to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Raju, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**
2. **Master File**



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-II/NGT(O.A. No. 49/2021)/2021/11066-68

Dated: 02/11/21

To,

**The SDM (Kalkaji)**  
**37, Tughlakabad Institutional Area,**  
**New Delhi 110062**

**Sub- Recovery Certificate of DPCC towards Recovery of Environmental Compensation from Sh. Ashok, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**

Whereas, **Sh. Ashok, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** (herein after referred as addressee) was engaged in the activity of trading of construction material.

And whereas, an inspection of the addressee unit was conducted by joint team comprising officials from CPCB, DPCC, SDMC and DM (South-East) and an Environmental Damage Compensation of Rs.50000/-(Rupees Fifty Thousand only) was imposed on 01.10.2021. However, the said amount of Rs.50000/-(Rupees Fifty Thousand only) was not submitted.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.50000/-(Rupees Fifty Thousand only) from **Sh. Ashok, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044** and the same may be remitted to DPCC.

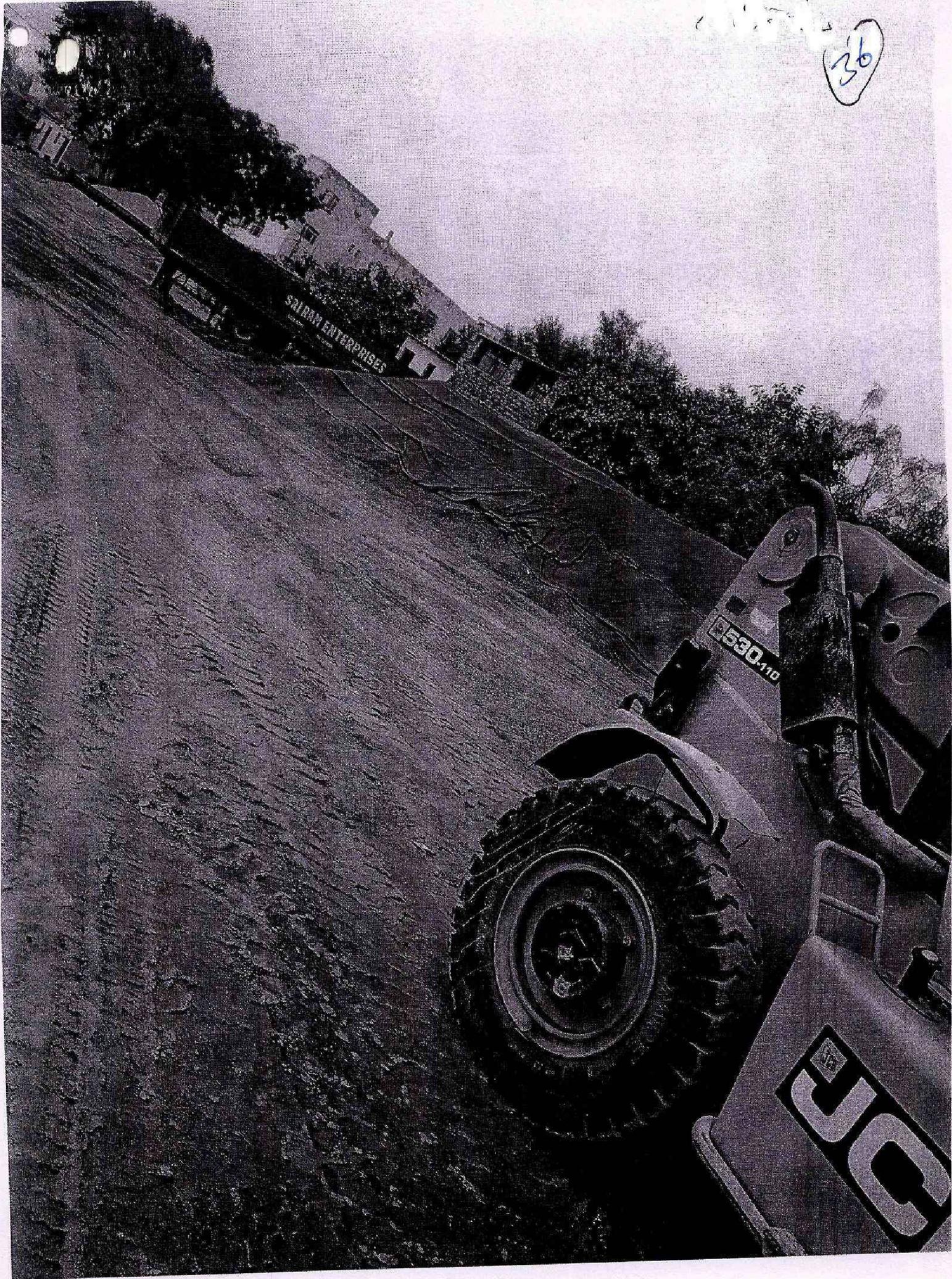
You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II

Copy to:-

1. **Sh. Ashok, Plot NO. 1, Village & Post- Pul Pehladpur, South-East District, Delhi-110044.**
2. **Master File**

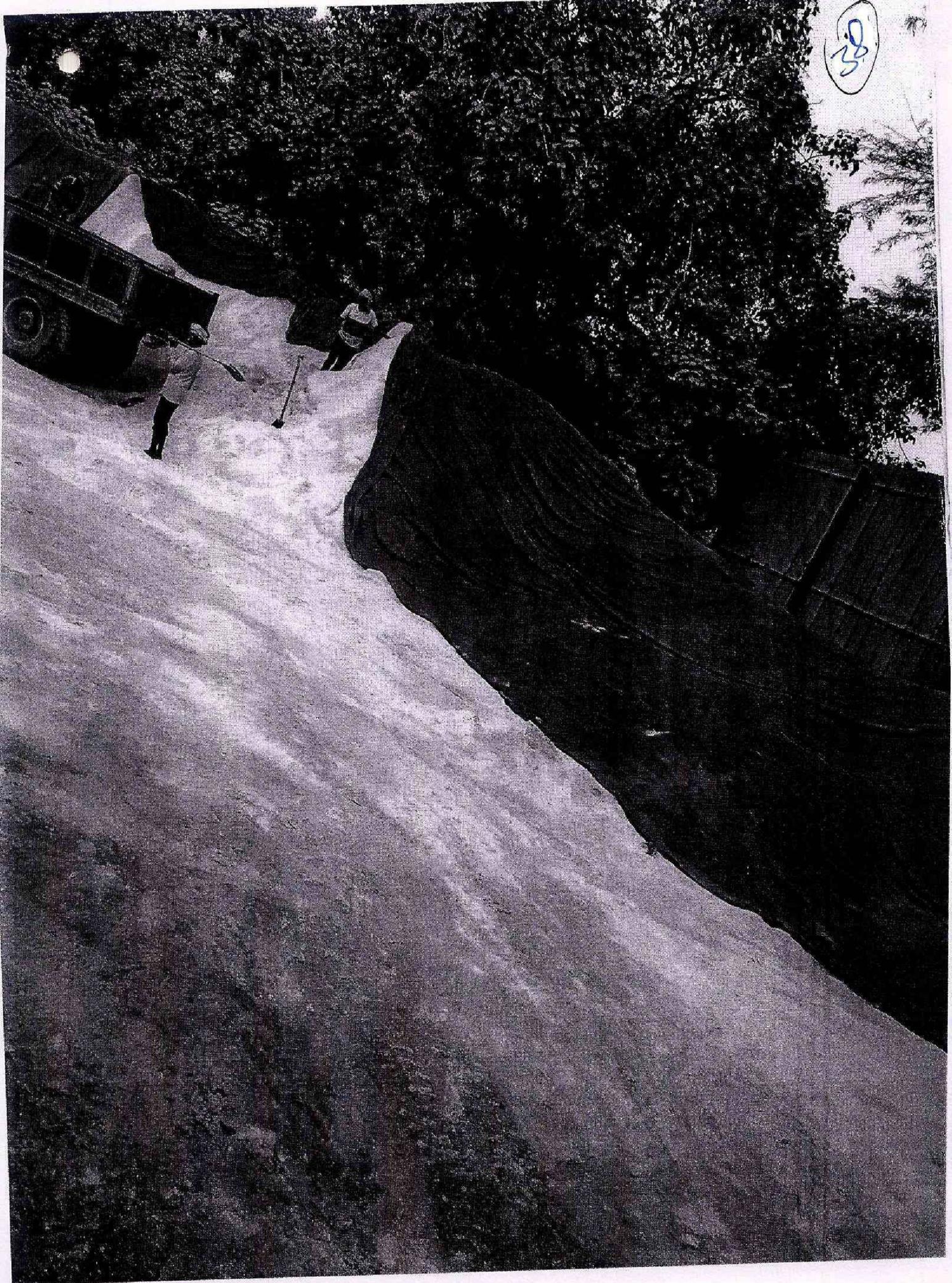
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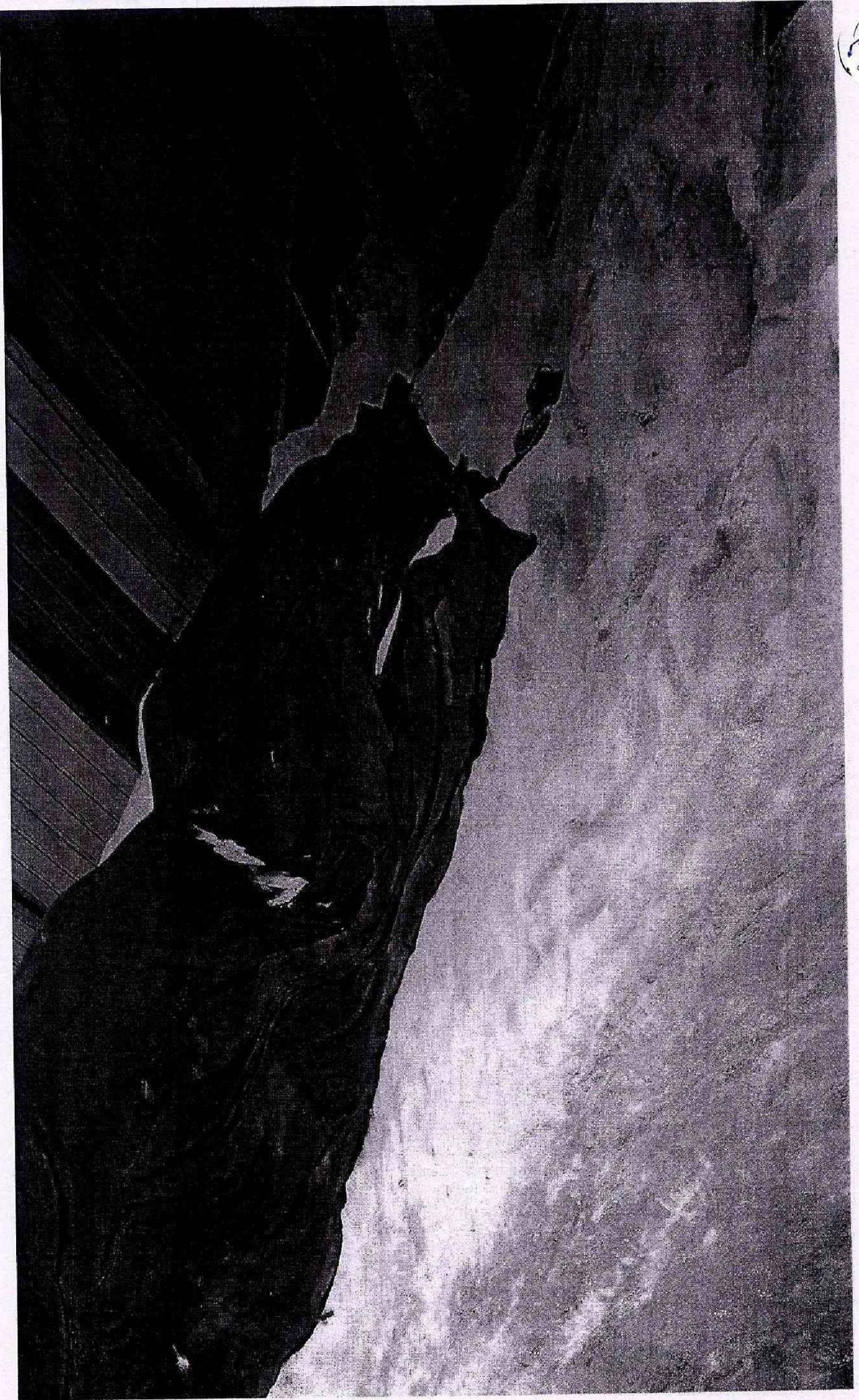


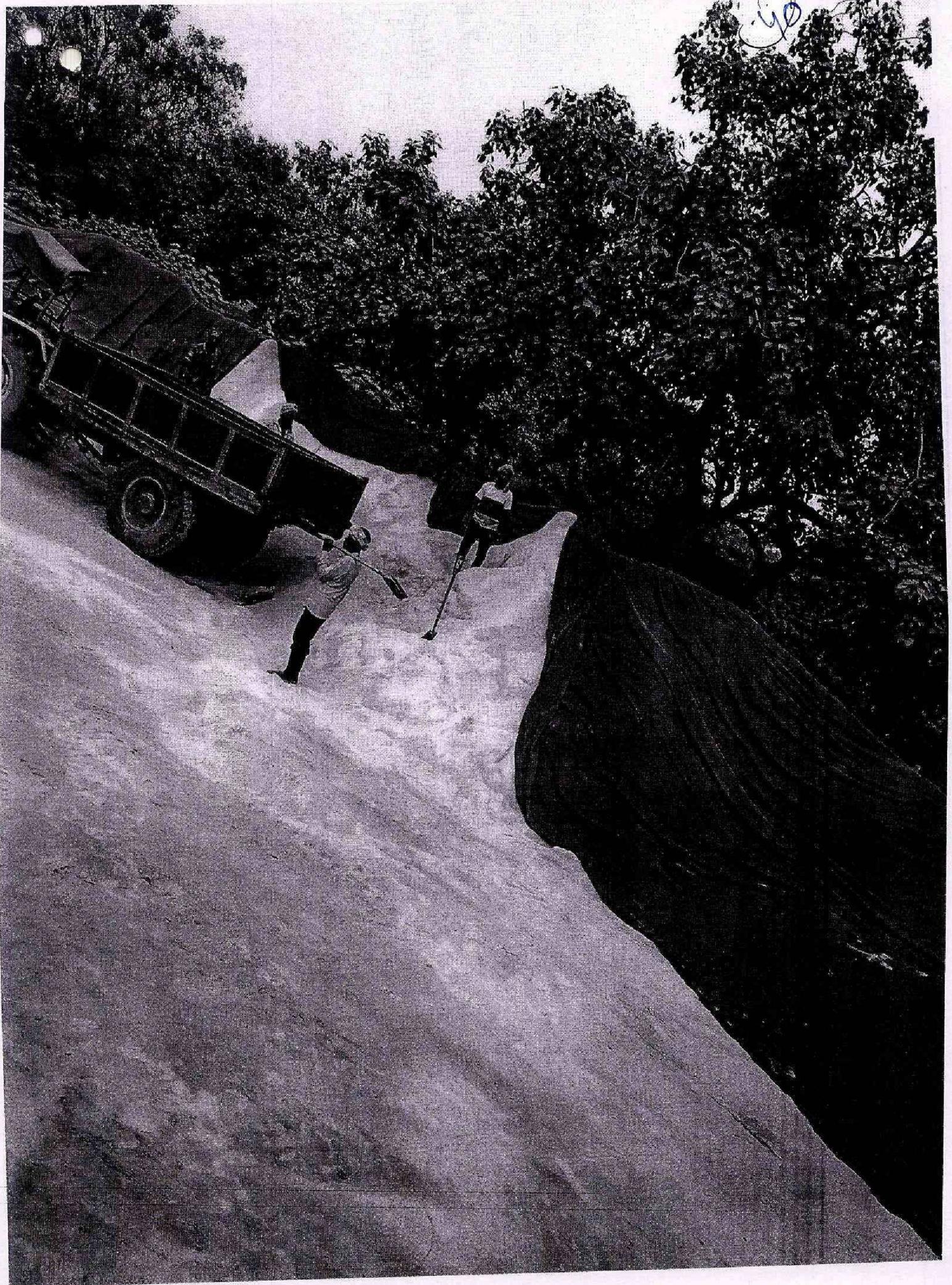
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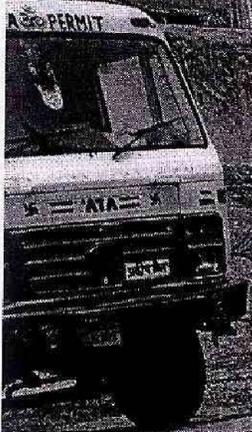




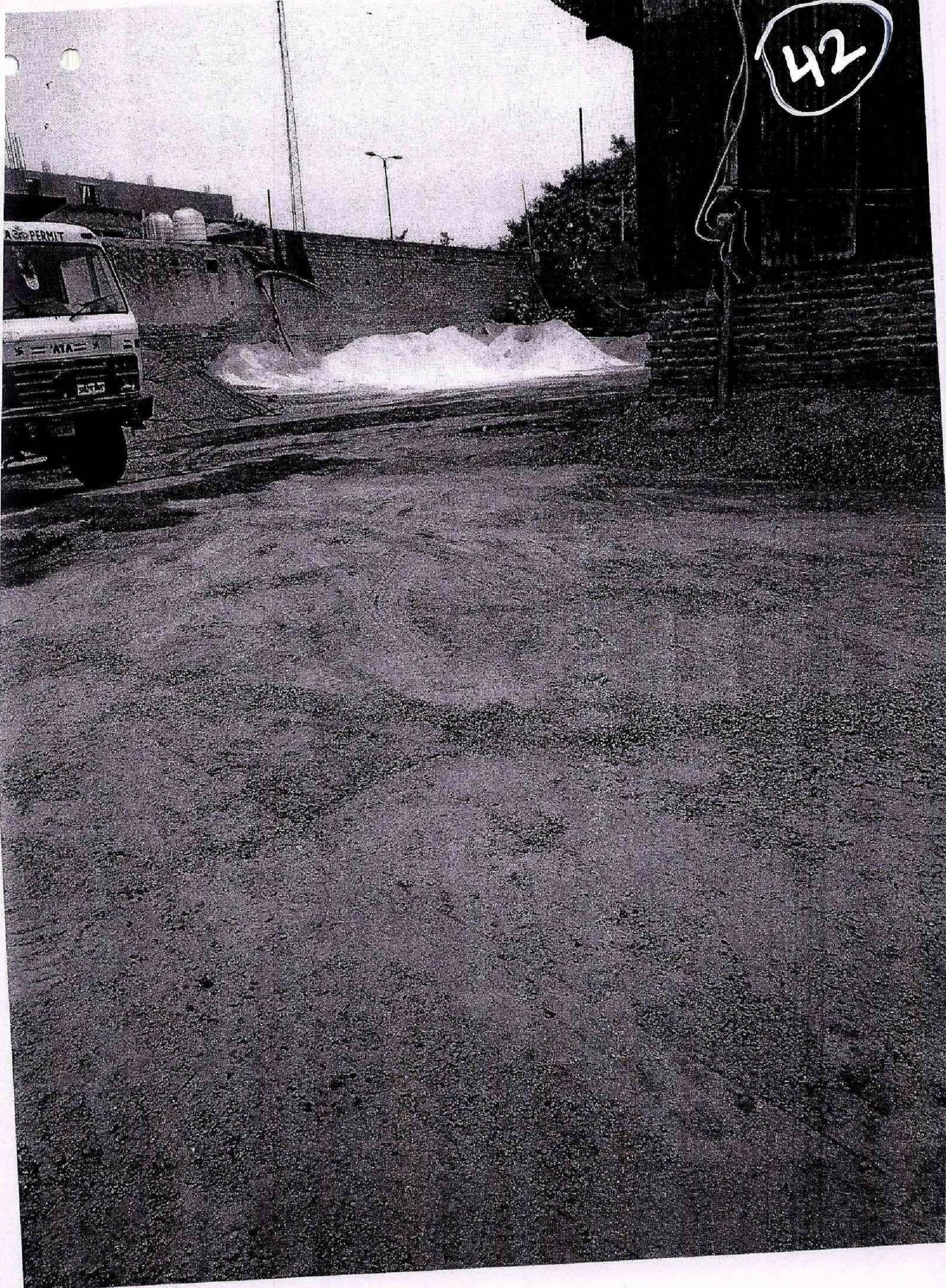


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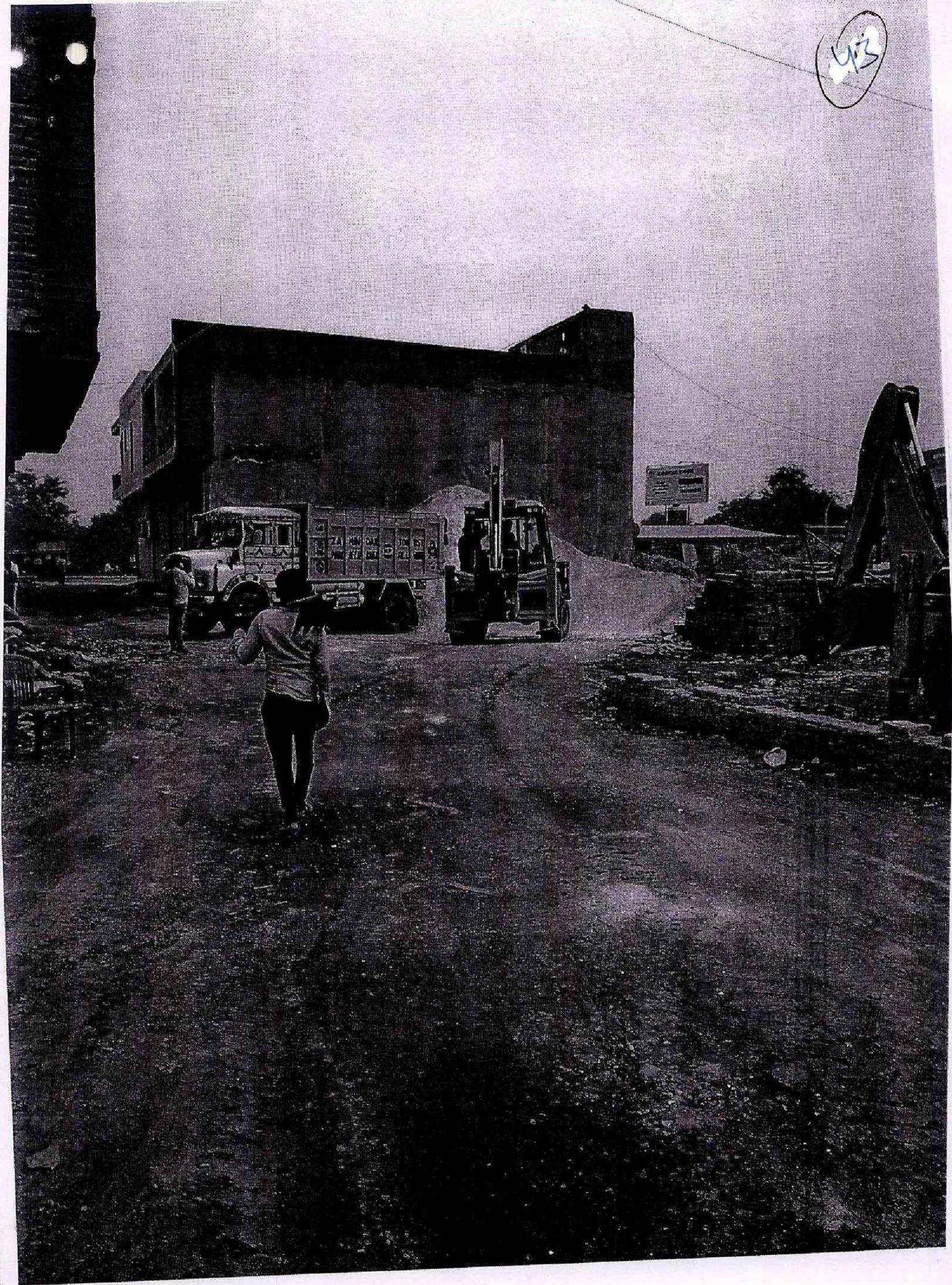


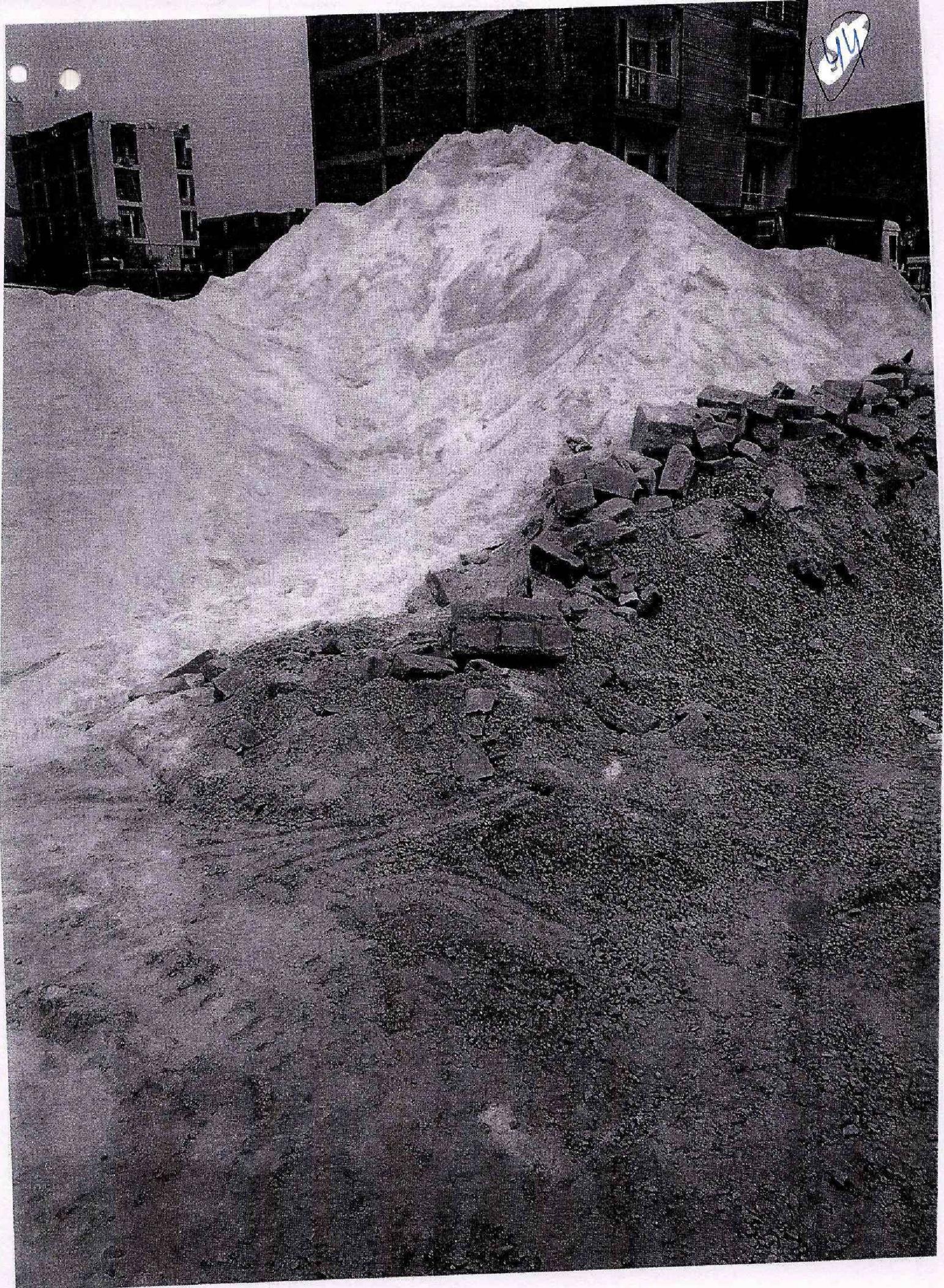


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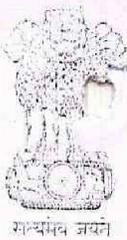


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डॉ. के. एस. जयचन्द्रन, भा.व.से.  
Dr. K.S. Jayachandran, IFS  
विशेष सचिव (पर्यावरण) /  
सदस्य सचिव (दिल्ली प्रदूषण नियंत्रण समिति)  
Spi. Secretary (Environment)  
Member Secretary (Delhi Pollution Control Committee)

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
तल-6, विंग-सी, दिल्ली सचिवालय, आई० पी० एस्टेट, नई दिल्ली-110002  
LEVEL - 6, WING-C, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002  
Tel. No.: 23392306, Tel./Fax No. : 23392034

D.O. No. DPCC/CMC-II/Construction material/11286  
दिनांक 03/12/21  
Dated

Annexure - IV

Dear Sir

As you are aware that an OA. No. 49/2021 titled Bandhuwa Mukhi Morcha Vs Rajeev Kumam and Others is before the Hon'ble NGT regarding dust control from handling of construction material at **SITE-1: - BADARPUR MARKET, MAIN MATHURA ROAD, NEAR TUGHLAKABAD METRO STATION, BADARPUR, NEW DELHI** and **SITE-2: PLOT NO 1 IN VILLAGE & P.S. PUL PEHLADPUR, SOUTH-EAST DISTRICT, NEW DELHI.**

In this regard a joint inspection was conducted by the officers / officials of SDMC, DPCC, SDM, CPCB was conducted on 07.04.2021 and orders were issued on 01.10.2021 vide no. DPCC/CMC-II/NGT(O.A. No 49/2021)/2021/10033& DPCC/CMC-II/NGT (O.A. No 49/2021) /2021/ 10034 to SDM, Sarita Vihar and SDM, Kalkaji respectively for ensuring the compliance of dust control measures by all the vendors at the Site and for ensuring no trading activity at the-site-till-the above said measures are implemented. Simultaneously, all the vendors were fined Rs. 50,000 each as environment damage compensation by DPCC on 01.10.2021

The matter was heard on 08.10.2021 by Hon'ble NGT and in compliance to the order, inspection was conducted on 11.11.2021 by DPCC official at aforementioned **SITE 1** and **SITE 2**, to check the latest status. As per inspection report it was revealed that nothing has been done to control the dust pollution from the trading activity at aforementioned **SITE-2** as no pollution control measures have been taken by the vendors. It shows the violation of the order issued by DPCC to SDM on 01.10.2021. DPCC has also issued the recovery Certificate for recovery of EDC from the vendors on this plot on 02.11.2021, the ATR on which has not been received yet.

As far as aforementioned **SITE-1** is concerned, dust control measures have been taken by the vendors. However, No ATR has been received on the recovery certificated issued by DPCC to SDM on 02.11.2021.

Through this letter, I request your personal attention in the matter and to direct the concerned officials to take necessary action as per the order issued on 01.10.2021 and its continuous compliance besides letter dated 02.11.2021 regarding Recovery Certificate for recovery of Environmental Damage Compensation and submit the ATR accordingly in DPCC by 05.12.2021.

With

Yours sincerely,

(K.S. Jayachandran)

Shri Vishwendra,  
DM. (South East)  
Lajpat Nagar-IV  
New Delhi-110024

GREEN DELHI-CLEAN DELHI



SAY NO TO CRACKER

ok